Sub: Amendment No.2 to DGS Order 6 of 2010- RSV Notification.

Whereas, the Directorate had issued DGS Order No. 6 of 2010 prescribing standards for construction, Safe Operation, Manning and Certification of River-sea Vessels (RSVs), which are exclusively engaged on trade within the Indian territorial waters.

Whereas, the Indian Coastal Shipping industry has been making requests for inclusion of self propelled dredgers irrespective of their size, which are normally operating within the port limits, under the River-Sea Vessels category, with a view to encourage the Dredging sector in India, which is essential for the development of major and minor ports on the Indian coast.

Whereas, reduction in the operation and construction cost of dredgers by including them under the River Sea Vessel category, without affecting the safety of the ship, would encourage the Indian Dredging companies to augment their tonnage and thus facilitate the growth of the dredging sector.

Now, therefore, the Director General of Shipping in exercise of the powers vested in him under the provisions of Section 456 of the M.S. Act 1958 read together with S.O.3144 dated 17/12/1960 hereby orders that the dredgers of size not exceeding 6000 Gross Tons (GT), can also be certified as River-sea Vessels, if so desired by the
owners, and the RSV notification (DGS Order No.6 of 2010) stands amended accordingly.

Accordingly, the following further amendments are made to DGS Order 6 of 2010 dated 15.11.2010 (as amended on 24/05/2012).

(A) Annex-I, para 1.1.2 is replaced by the following text:

“1.1.2 Unless expressly provided otherwise, the DGS Order applies only to river- sea vessels that are:

- engaged exclusively on Indian coastal voyages;
- less than 3000 GT, for vessels other than dredgers;
- less than 6000 GT for Dredgers;
- less than 3000 kW main propulsion power, for vessels other than tugs;
- less than 6000 kW main propulsion power, for tugs;
- not passenger vessels;
- not tankers;
- not carrying bulk chemicals or gas in any form (packaged or otherwise);
- not fishing vessels;
- not military and government river-sea vessels not used for commercial purposes;
- not offshore support vessels.”

(B) Annex-II, the following text is added after existing paragraph 1.8:

“1.9 Managing of Dredgers:

1.9.1 Deck Side:

(a) Dredgers between 500 GT and 6000 GT

Master - 1 (Master (HT/NCV) / Dredge Master Grade-II, with minimum one year experience in Rank *)

Chief Officer (2nd in command) - 1 (Mate (HT/NCV)/ Dredge Mate Grade-I with minimum one year experience in Rank *)

Watch Keeping officer - 1 (Dredge Mate Grade I /NWKO (NCV), with minimum one year experience in Rank *)

Watch Keeping officer - 1 (Dredge Mate Grade I /NWKO (NCV))

(Note: * - If dredger is <3000GT, then minimum experience prescribed here above is not necessary).

(b) Dredgers of less than 500GT

Master - 1 (Master (HT/NCV) /Dredge Master Grade II)

Chief Officer (2nd in command) - 1 (Dredge Mate Grade I/ NWKO (NCV) with minimum one year experience in the rank)

Watch Keeping officer - 1 (Dredge Mate Grade II/ NWKO (NCV)/IV Master 1st class)

(c) The deck side manning shall also comply with the NT Wing Circular no. 01 of 2012 (except the paragraphs a, b, and c of the Circular), as amended from time to time.

1.9.2 Engine Side

(a) For dredgers with propulsion power upto 3000 KW: As per paragraphs 1.5 and 1.6 of this Annex.

(b) For dredgers with propulsion power from 3000 KW to 8000 KW:
Dredger Engineer Grade I/MEO CI-I (3000 KW to 8000 KW)
Dredger Engineer Grade II/MEO CI-II (3000 KW to 8000 KW)
OIC EW/MEO CI-IV
Rating forming part of Engg watch + Rating

(C) Annex-VII, the following text is added after existing paragraph 1.10:

“1.11 Dredgers more than 3000 KW of engine power, shall also meet the requirements prescribed under MS (Firefighting Appliances) Rules, 1990 as amended from time to time.”
Annex XI, the following text is added after existing paragraph 1.3 (page 1 of 4):

“1.4 Dredgers more than 400GT and above 3000 KW of engine power, shall meet the requirements of Reg. 14 of Annex-I of MARPOL 73/78, as amended.”

Annex XI, the following text is added after existing paragraph 4.3 (page 4 of 4):

“5. For the purpose of prevention of pollution of sea by Air:

5.1 The RSVs shall comply with MS Notice 2 of 2012, as amended from time to time. For prevention of air pollution and emission limits.”

Dredgers above 3000GT, irrespective of their area of operation, shall have a class notation for coastal operation of India and shall also comply with requirements applicable for Type-4 RSVs, under DGS order 6 of 2010 (as amended), including those specifically mentioned at para (A) to (E) above.

This comes into force from the date of issue of this order.

Sd/-

(Dr. S.B. Agnihotri)
Director General of Shipping &
ex-officio Additional Secretary
to the Government of India

To
1. All Indian Shipping Cos.
2. INSA, Mumbai/ICC Shipping Association
3. FOSMA/ MASSA, Mumbai
4. All Charterers / Shippers.
5. All Mercantile Marine Departments.
6. All Major Port Trusts.
7. All Classification Societies.